

PROCEDURE FOR CONTROL OF
CONTAMINATION OF
SALMONELLA IN SESAME SEEDS
FOR EXPORT TO EU COUNTRIES



M. K. Nayak
22/11/16

**Indian Oilseeds and Produce Export Promotion
Council**

78/79, Bajaj Bhavan, Nariman Point

Mumbai-400021

Phone: (91-22) 2202 3225 / 9295

Fax: (91-22) 2202 9236

Table of Contents

Preamble	1
1. Objectives	2
2. Scope	2
3. Obligations of FBO	2
4. Criteria for recognition and registration of FBOs	2-3
5. Sampling and analysis	3-4
6. Issue of Certificate of Export (COE)	4
7. Stuffing	4
8. Rejection of consignments at the destination EU ports	4
9. Role and responsibilities of IOPEPC	5
10. Procedure for dealing with RASFFs and complaints	5
11. List of annexures	6
12. Annexures	7-21

List of abbreviations

1.	COE	Certificate of Export
2.	EC	European Commission
3.	EU	European Union
4.	FBO	Food Business Operator
5.	FSSAI	Food Safety and Standards Authority of India
6.	FNAO	Food of Non-Animal Origin
7.	FVO	Food and Veterinary Office
8.	GMP	Good Manufacturing Practice
9.	IOPEPC	Indian Oilseeds and Produce Export Promotion Council
10.	NABL	National Accreditation Board for Testing and Calibration Laboratories
11.	RASFF	Rapid Alert System for Food and Feed

LIST OF EUROPEAN COUNTRIES/TERRITORIES – EU MEMBER STATES

1. Austria
2. Belgium
3. Bulgaria
4. Croatia
5. Czech Republic
6. Denmark, including Greenland and Faroe Islands
7. Estonia
8. Finland
9. France, including French Guiana, Guadeloupe, Martinique and Réunion
10. Germany
11. Gibraltar
12. Greece
13. Hungary
14. Ireland
15. Italy
16. Latvia
17. Lithuania
18. Luxembourg
19. Malta
20. Netherlands
21. Poland
22. Portugal, including the continental territory, Azores Islands and Madeira Islands
23. Republic of Cyprus
24. Romania
25. Slovakia
26. Slovenia
27. Spain, including the continental territory, Balearic Islands, Canary Islands, and Ceuta and Melilla
28. Sweden
29. United Kingdom

PROCEDURE FOR CONTROL OF CONTAMINATION OF SALMONELLA IN SESAME SEEDS FOR EXPORT TO EU COUNTRIES

Preamble

Sesame is cultivated in over 60 countries of the world. Asian and African countries are the major producers of sesame. With an annual production of 0.6-0.8 million tonnes, India is the largest producer of sesame seeds on a global basis. By contributing nearly 25% to the international trade, India has also attained the status of the largest exporter of sesame seeds in the world.

Sesame is grown in several states of India. It is cultivated in both *kharif* and *rabi* seasons and accordingly the time of harvest and type/quality of seed varies with the states. All types i.e. off-white, black, yellow, brown-black are grown in India.

While China is the largest importer of sesame seeds in the world, the Korean Republic, Vietnam, Taiwan, the USA, Greece, Germany, Malaysia, Russia, the Netherlands and Iran are the top ten export destinations for the Indian sesame seeds.

With effect from 1st October 2014, the EU has included sesame seeds in the list of products which are required to undergo an increased level (20%) of official controls. Accordingly this control is to be exercised on the imports of feed and food of non-animal origin (FNAO) at the points of entry in line with Regulation (EC) No. 669/2009. This decision of has been taken by the EU after considering the Rapid Alerts originating from several EU countries on account of microbiological contamination in the consignments originating from India. The Salmonella contamination therefore has now become the major non-tariff trade barrier for export of sesame seeds from India to the EU countries.

The Food and Veterinary Office (FVO) mission from EU visited India in December 2014 and has stated in its report that the current monitoring/control system in place in India is not adequate to ensure export of Salmonella free sesame seeds.

The Department of Commerce, Government of India has vide its public notice no. 38/2015-2020 dated 1st October 2015 has decided to assign the responsibility of development and promotion of export of sesame seed to Indian Oilseeds and Produce Export Promotion Council (IOPEPC) and also of creating a system in place which would rule out any possibility of exports of Salmonella contaminated sesame seeds to the EU countries. All the sesame seed processing establishments including the merchant exporters engaged in the export of sesame seeds to the EU countries will be required to register themselves with the IOPEPC and follow the procedure prescribed by the Department of Commerce to ensure that the consignments intended for export to EU countries are free from Salmonella and are also in conformity with other requirements of health and hygiene besides facilitating downstream traceability to the level of initial processing and or packaging establishments.

1. Objective

- 1.1 To frame and implement controls to ensure that Sesame seed exports to EU are free from Salmonella contamination

2. Scope

- 2.1 All the establishments in India where sesame seeds are intended to be processed packaged and then warehoused for export to the EU countries and also the merchant exporters engaged in export of sesame seeds to EU countries. All such establishments including the merchant exporters will be referred to as Food Business Operators (FBO) hereinafter in this document.
- 2.2 The term 'sesame seed' for the purpose of this procedure refers to natural sesame seed, de-hulled sesame seed (commonly termed hulled sesame seed), roasted sesame seeds, w/n broken sesame seeds and any other value-added sesame seeds intended for export to EU countries.
- 2.3 The procedure will apply to sesame seeds with the following HS codes: *

ITC (HS) Code	Description of goods
12074010	Sesame seeds whether or not broken of seed quality
12074090	Other sesame seeds whether or not broken

- 2.4 To create a web based monitoring system by establishing a 'Sesame.Net' portal to reduce the paper work and also to provide a 'single window clearance' besides facilitating tracking and downstream traceability

3. Obligations of FBOs

- 3.1 To take all the measures to ensure the absence of Salmonella in the sesame seeds intended for export.
- 3.2 To obtain a Certificate of Export (COE) prior to shipment in respect of each consignment from the IOPEPC- the competent authority.
- 3.3 To affix such label/markings on each packet, bag, box etc. which among others will display adequate information, code no. etc. required for easy identification of the FBO concerned and also enables downstream traceability. The label/markings affixed by the merchant exporter FBO should facilitate traceability upto the source of material.
- 3.4 To bring to the notice of IOPEPC any complaint received regarding non-compliance with EU Commission's Regulation along with the corrective measures taken, if any.
- 3.5 FBO will have to obtain a stuffing certificate prior to shipment.

4. Criteria for recognition and registration of FBOs

- 4.1 The FBO should have a valid FSSAI License.

- 4.2. FBOs comply with the general and specific hygiene requirements as per EC regulation no. 852/2004 (Annexure A). The FBO should have developed and documented the processing protocols in conformity with GMP and should have created required infrastructure and engaged skilled manpower for implementation of the said protocol. The steps of this protocol must be displayed at appropriate places within the processing unit.
- 4.3 On receiving the application and after satisfying itself about the compliance with various requirements, the IOPEPC will issue a certificate of registration and recognition to the FBO. Application to be submitted by the FBO to IOPEPC for registration is given Annexure J.
- 4.4 The certificate of registration and recognition will be valid for a period of two years.

5. Sampling and analysis for presence of Salmonella and other attributes

- 5.1 The IOPEPC will recognize certain member laboratories after ascertaining the availability of adequate infra-structure and qualified personnel for conducting analysis of sesame seed samples for microbiological and other required attributes. The list of approved labs will be displayed on the website of IOPEPC and will be subject to review from time to time for additions and deletions.
- 5.2 The laboratory must be ISO/IEC 17025 NABL accredited for microbiological tests.
- 5.3 All the registered FBOs will facilitate sampling of their consignments by the representatives of any of the recognized labs.
- 5.4 The format for submitting request for sampling will be as per Annexure B and the sampling will be done by following the general guidelines (CAC/GL 50-2004) and as per EC regulation 2073/2005 as detailed in Annexure C.
- 5.5 The samples will be analyzed in the labs for the presence of Salmonella by following a method conforming to ISO 6579 and the laboratory will issue test report within seven days of sampling on the format given at Annexure D.
- 5.6 Once sampled and sealed, the unit will not shift the consignment to another location or approved premises. In case of exigency, this may be done only under the supervision of the representative of laboratory concerned. The format for submitting request for shifting the sampled consignment is given in Annexure E.
- 5.7 In order to facilitate exports in terms of savings on cost and time, the FBOs will have option of stuffing the cargo in the container in presence of the laboratory representative even before issuance of test report, provided that the container is stuffed as per the permission of the government authorities concerned. However, shipment of such container will be allowed only after issuance of COE from IOPEPC. The FBOs availing this facility will be solely responsible for any liability towards shipping lines, customs and excise authorities, etc., or any consequence arising due to availing the said option.
- 5.8 In case, any of the five samples drawn from a consignment as per procedure, tests positive for Salmonella, the laboratory will be obliged to immediately notify the FBO concerned and also intimate to IOPEPC.

- 5.9 The consignment which fails the test will be required to be treated appropriately within a reasonable time in consultation with IOPEPC and the FBO concerned will be required to maintain all the related records.
- 5.10 Protocols for sampling and analysis will be subject to review and refinement in consultation with the member laboratories

6. Issue of Certificate of Export (COE)

- 6.1 The FBO will be required to apply within three working days of receipt of lab test report to IOPEPC for issue of COE in respect of each consignment (Annexure F).
- 6.2 IOPEPC will issue the COE (Annexure G) by taking into consideration the test report certifying absence of Salmonella and the status of fulfilling other requirements, if any, within 48 hours of receiving the request from the exporter provided the lab analysis has been completed.
- 6.3 The validity of COE will be 30 days from the date of issue of the laboratory test report.
- 6.4 The COE will bear adequate, commercially non-confidential information and code no. etc. for relating the certificate to the respective consignment.
- 6.5 The FBOs will be required to pay a fee of Rs. 25 per tonne, towards issue of COE, to IOPEPC.

7. Stuffing

- 7.1 The stuffing of the containers will be done under supervision of representative of the same laboratory which had drawn the samples and found the consignment free from Salmonella.
- 7.2 The FBO will then request the laboratory for supervision of stuffing (Annexure H) and subsequent issue of stuffing certificate (Annexure I). This stuffing certificate will provide adequate information about the consignment and the container etc. in which the consignment was stuffed.

8. Rejection of consignments at the destination EU ports

- 8.1 In case of rejection of any consignment due to Salmonella contamination and/or on any other account by the importing EU country, the FBO concerned will be required to furnish a detailed explanation to IOPEPC clarifying that whether or not there was a lapse on the part FBO.
- 8.2 The IOPEPC will issue a NOC in respect of the rejected consignment to enable the FBO concerned reimport the consignment.
- 8.2 A committee constituted by IOPEPC will examine the explanation submitted by the unit and issue advice to the FBO concerned on the measures required to be undertaken by the FBO to prevent recurrence of such complaints.
- 8.3 The consignment once rejected and reimported into India shall be stored separately in the designated area and will be diverted for appropriate treatment within a reasonable time and the FBO will be required to maintain all the related records.

9. Role and responsibilities of IOPEPC

- 9.1 The IOPEPC will be responsible for developing an online system for regulating and monitoring the entire process of export of sesame seeds from India to EU countries.
- 9.2 The IOPEPC will be the competent authority for issue of COE for the consignments of sesame seeds destined to EU countries.
- 9.3 The IOPEPC will be empowered to issue amendments to the procedures, required if any.
- 9.4 The IOPEPC will constitute standing committees for dealing with rapid alerts and any technical issue requiring its consideration.
- 9.5 On the basis of the recommendation(s) of the committee(s), the IOPEPC will issue advices and directives to the FBO concerned for upgrading its infrastructure and/or amend its protocols to meet the requirements of EU countries.

10. Procedure for dealing with RASFFs and complaints

- 10.1 The IOPEPC shall communicate the RASFFs to the FBO concerned within 5 working days from the date of receipt.
- 10.2 FBO will be required to conduct a root-cause-analysis for Salmonella contamination within another 21 days and subsequently, within the period specified by the IOPEPC, furnish an action taken report about the measures undertaken by the FBO to avoid recurrence of such alerts.
- 10.3 The IOPEPC will maintain an FBO wise RASFF database.

LIST OF ANNEXURES

ANNEXURE A:	GENERAL AND SPECIFIC HYGIENE REQUIREMENTS
ANNEXURE B:	REQUEST FOR SAMPLING OF CONSIGNMENTS
ANNEXURE C:	SAMPLING PROCEDURE OF SESAME SEEDS
ANNEXURE D:	TEST REPORT
ANNEXURE E:	APPLICATION FOR SUPERVISION OF SHIFTING/RELOCATION OF CONSIGNMENT
ANNEXURE F:	REQUEST FOR ISSUE OF CERTIFICATE OF EXPORT
ANNEXURE G:	CERTIFICATE OF EXPORT
ANNEXURE H:	APPLICATION FOR ISSUE OF STUFFING CERTIFICATE
ANNEXURE I:	STUFFING CERTIFICATE

GENERAL AND SPECIFIC HYGIENE GUIDELINES
(As per EC Regulation No. 852/2004)

All the establishments where sesame seeds for export to the EU and exporters carrying out primary processing and associated operations like transport, storage and handling of sesame seeds shall comply with the general hygiene provisions laid down as below:

Hygiene Provisions

1. As far as possible, food business operators (FBO) are to ensure that sesame seeds are protected against contamination, having regard to any processing that sesame seeds will subsequently undergo.
2. Notwithstanding the general duty laid down in paragraph 2, FBOs are to comply with appropriate community and national legislative provisions relating to the control of hazards in primary processing and associated operations, including:
 - (a) measures to control contamination arising from the air, soil, water, feed, fertilizers, veterinary medicinal products, plant protection products and biocides and the storage, handling and disposal of waste; and
 - (b) Measures relating to plant health that has implications for human health, including programmes for the monitoring and control of zoonoses and zoonotic agents.
3. FBOs to take adequate measures, as appropriate:
 - (a) to keep clean and, where necessary after cleaning, to disinfect, in an appropriate manner, facilities, equipment, containers, crates, vehicles and vessels;
 - (b) to ensure, where necessary, hygienic production, transport and storage conditions for, and the cleanliness of plant products;
 - (c) to use potable water, or clean water, whenever necessary to prevent contamination;
 - (d) to ensure that staff handling foodstuffs are in good health and undergo training on health risks;
 - (e) as far as possible to prevent animals and pests from causing contamination;
 - (f) to store and handle wastes and hazardous substances so as to prevent contamination;
 - (g) to take account of the results of any relevant analyses carried out on samples taken from plants or other samples that have importance to human health; and
 - (h) to use plant protection products and biocides correctly, as required by the relevant legislation.
4. FBOs are to take appropriate remedial action when informed of problems identified during official controls.

ANNEXURE- A (contd.)

5. FBOs are to keep and retain records relating to measures put in place to control hazards in an appropriate manner and for an appropriate period, commensurate with the nature and size of the food business and FBOs are to make relevant information contained in these records available to the competent authority and receiving food business operators on request.
6. FBOs producing or harvesting plant products are, in particular, to keep records on:
 - (a) any use of plant protection products and biocides;
 - (b) any occurrence of pests or diseases that may affect the safety of products of plant origin; and
 - (c) the results of any relevant analyses carried out on samples taken from plants or other samples that have importance to human health.
7. FBOs shall, as appropriate, adopt the following specific hygiene measures:
 - (a) Compliance with microbiological criteria for foodstuffs,
 - (b) Procedures necessary to meet the targets set to achieve the objectives of this Regulation,
 - (c) Compliance with temperature control requirements for foodstuffs,
 - (d) Sampling and analysis

ANNEXURE-B

FORMAT OF SUBMITTING REQUEST FOR SAMPLING OF CONSIGNMENTS OF SESAME SEEDS INTENDED FOR EXPORT TO EU COUNTRIES

PART I: To be filled out by the exporter

1. Date of application	
2. Application letter no.	
3. Name and address of the exporter	
4. IOPEPC RCMC no.	
5. IOPEPC recognition no.	
6. Address of the FBO's establishment where the consignment is to be sampled	
7. Details of consignment to be sampled: Identification code (lot no./ batch no. etc). Number of packages/bags Type of packaging Total quantity (MT)	
8. Grade and variety of the product	

DECLARATION

It is hereby certified that to the best of my knowledge and belief, the information furnished above is true and correct in all respects.

Signature

Name

Designation

ANNEXURE B (Contd.)

PART II: TO BE FILLED OUT BY THE REPRESENTATIVE OF LABORATORY

Sample details as per customer letter	Sample slip no. :
1. Name and address of the exporter	
2. IOPEPC recognition no. and validity	
3. FBO application no. and date	
4. Consignment code (lot/batch no)	
5. Product (sample description)	
6. Total no. of bags	
7. Type of packaging	
8. Total quantity (MT)	
Actual sampling details	
9. Place and address where sampling was done	
10. Marks on the bags if any	
11. Date and time of sampling	
12. Particulars of the consignment sampled	Consignment no.)
	Type of packaging
	Total no of bags/boxes
	Weight of each bag/box
13. No. of bags selected for sampling	
14. Hologram/sticker /seal no. affixed on sampled bags (if any)	
15. Quantity of sample drawn from each bag/box (g)	
16. Weight of laboratory sample (g)	
17. To be tested for	
18. Sampling procedure adopted	
19. Seal no. on laboratory sample	

ANNEXURE-B (Contd.)

To be filled out by the laboratory on receipt of the sample in the lab

Date and time of receipt of samples:

Name of person receiving the samples:

Sample identification numbers:

Comments about samples' integrity and condition:

.....

Label for sample container

Name of laboratory	
Sample slip no.	
Sample description	
Consignment (lot/batch no.)	
Address where sampling was done	
Test(s) requested	
Date of sampling	
Name and signature of sampler	
Name and signature of customer	

A completed copy of this form is to be returned to the FBO while the other copy is to be retained by the Laboratory for future reference, if needed.

SAMPLING PROCEDURE FOR SESAME SEEDS

1. The exporter shall provide the schedule to the approved laboratory well in advance for drawing sample from the approved facility.
2. The sampling shall be carried out by the authorized personnel of the laboratory.
3. The laboratory will test the samples as per approved method and then declare that the respective lots/consignments qualify or do not qualify for export into the European Union.

DEFINITIONS:

Consignment: A lot with identifiable quantity of sesame seeds to be delivered at one time and determined to have common characteristics such as origin, variety, type of packing, and marking.

Laboratory sample: A representative part/quantity (sub sample) of the sample intended for laboratory testing for microbiological criteria.

Each lot or sub lot to be examined shall be sampled separately. During the course of sampling and preparation of the samples, every precaution shall be taken to avoid any changes, which might affect the microbiological criteria and cause external contamination. All such items that may be required for aseptic sampling must be used for sampling e.g. clean food grade containers / pouches, spears, disposable gloves, sealing wax, thread, labels, cloth, scooper, sterile bags, laboratory seal etc.

Sampling procedure:

- a. Sampling is to be done as per EC No. 2073/2005 for detection of Salmonella.
- b. The general guidelines as enunciated in CAC/GL50-2004 on sampling must be followed.
- c. From each ready-for-export consignment (20 tonnes in a 20 feet container or 27 t in a 40 feet container) about 30 g sample will be aseptically and randomly drawn from five different bags/packages and then pooled to make one composite samples of 150g each. Five such composite samples will be prepared. A bag once sampled will not be sampled again. Thus from each consignment 25 different bags will be sampled. The composite sample will be placed in separate, clean, sterile, and labelled container/bag to ensure adequate protection from external microbiological contamination
- d. In case a consignment comprises material from more than one processing lot. The material from different lots will be sampled separately.
- e. All necessary precautions shall be taken to avoid any changes in composition of the sample, which might arise during transportation or storage.
- f. From each composite sample, a 25g subsample will be tested for Salmonella
- g. Analytical reference method EN/ISO 6579 will be followed for lab analysis

**Certificate of Analysis
(Test Report)**

Test Certificate no.:

dated:

i) General Details:

Exporter's name and address:

Request reference no. and date:

Date of receiving the sample(s):

Dates of start and completion of analysis:

Sample description:

ii) Sampling details (as per sample slip):

Sampled by (name of the sampler and sampling agency):

Sample Slip no.:

Address of place of sampling

Marking on the bags (if any)

Date and time of sampling

Consignment Details

Consignment Code (lot /batch no.)

Total no. of bags

Type of packaging

Total quantity (MT)

No. of bags sampled

Hologram /sticker /seal no. affixed on the sampled bags

Total quantity of sample drawn (g)

Seal no. on laboratory sample

Sampling procedure adopted:

Other details as provided by the FBO:

iii) Test details:

Occurrence of Salmonella

Sample identity (no.)	Results	Method of analysis	Acceptance level
1		ISO 6579:2002	Absent
2		-do-	Absent
3		-do-	Absent
4		-do-	Absent
5		-do-	Absent

ANNEXURE-D (contd.)

Remarks: Sample **CONFORMS / DOES NOT CONFORM** to the requirement of EU Commission Regulation (EU) No.2073/2005 with respect to the test carried out.

Disclaimer: The analytical findings reported above reflect the quality of the sample at the time of testing. The lab cannot be made liable for the possible consequences of further development of microbes, which may depend upon storage, handling and weather conditions that may influence the results of the sample drawn at a later date/time.

Signature of the authorized person

Name and designation

Date and place

Seal of lab

ANNEXURE-E

Application for supervision of shifting/relocation of consignment from sampling location to stuffing location

Date.

To
(Name of lab which had drawn sample for analysis)

This refers to your certificate of analysis no. dated issued in the name of (name of FBO) as per the IOPEPC procedure for export of sesame seeds intended for export to EU. Your representative had drawn the samples from the bags for analysis of Salmonella. The seal no. is given by your authorized representative to the consignment is The consignment concerned meets the requirements of the EU and we intend to shift/relocate the consignment/lot from sampling location to stuffing location as per details given below on (date).

Stuffing location:

We now request you to please depute your representative to supervise the activity of shifting/relocation. The details of consignment is given below,

1. Test certificate no. and date
2. Name and address of the FBO
3. IOPEPC recognition no. and validity
4. Name and address of the FBO where sampling was undertaken
5. Name and address of the processing unit where sample was drawn one
6. Name and address of the place where the lot is intended to be shifted
7. Consignment details:
No.
Number of bags/packages
Quantity (MT) /container
Date of packing
Grade and variety of the produce
8. Destination port and country

Date: _____ Signature of the representative of FBO
Name and designation Place:

This is to certify that, I have supervised the shifting/relocation of the aforesaid lot from the sampling location to the stuffing location as mentioned above.

Date: _____ Signature:
Name of the representative of lab: _____ Seal of Lab

ANNEXURE-F**APPLICATION FORM FOR GRANT OF CERTIFICATE OF EXPORTS**

To:
IOPEPC

This is to certify that the representative of undermentioned laboratory has drawn and analyzed samples of sesame seeds from the consignment bearing the following details:

1	Name of the laboratory	
2	Lab Test Report no <i>(please enclose printed copy)</i>	
3	Name address of the Exporter	
5	IOPEPC Recognition certification no. and validity	
7	Destination port and country	
8	Consignment Details Lot No. Number of bags/ packages Quantity (MT)/container Date of sealing Seal No.	
9	HS code	

It is requested that Certificate of Export may please be issued to enable us effect shipment of the above consignment to _____ (country name).

Date:
Place:

(Signature)
Name and designation

CERTIFICATE OF EXPORT

This is to certify that the under mentioned consignment of sesame seeds has been tested for Salmonella and has been found fit (free from Salmonella) for export.

Certificate no. and date	
Validity (30 days from the issue of test report)	
Name and address of the FBO	
IEC Code number	
IOPEPC RCMC number	
IOPEPC recognition certificate number	
Name and address of FBO	
Destination port and country	
Details of consignment: Lot no. Number of bags Quantity (MT)/container Date of sealing Seal no.	
Lab test certificate no. and date	
Name and place of laboratory	
HS code	

This certificate is not valid if the seal numbers indicated above do not match with the seal numbers on the bags/packages/lots/pallet or if the seals are tampered.

Signature

Name and designation of authorized signatory

Date:

Place:

Application for Stuffing Supervision

Date:

To,

(Name and address of the recognized lab)

This refers to your certificate of analysis no. dated issued against our request no. dated

Please depute your personnel for supervising the stuffing the container.

The details of the consignment are given below:

1. Name and Address of the Exporter	
2. IOPEPC recognition no. and validity	
3. Place and address where stuffing is to be carried out	
4. Details of consignment:	
Product details	
Consignment code (lot/batch no)	
Number of bags/packages	
Packaging size (weight)	
Total quantity (MT) in offered lot(s)	
Date of packing	
Grade and variety of the produce	
5. Port of dispatch	
6. Port of destination	
7. COE no. and date (copy to be attached).	

DECLARATION

This is certified that to the best of my knowledge and belief the information furnished is true and correct in all respects.

Signature of FBO representative:

Name of FBO representative:

Stamp/seal of the FBO:

ANNEXURE- I**STUFFING CERTIFICATE FOR EXPORT OF SESAME SEEDS TO EUROPEAN
UNION**

This is to certify that the consignment of (name of product) with the following details is allowed to be shipped to (name of destination country)

1. Pre-shipment stuffing certificate	No. Dated
2. Name and address of the Exporter	
3. Details of consignment: Product details Consignment code (Lot / batch Nos). Number of bags/packages Packaging size Quantity (MT) (<i>gross</i>)	
4. Date of stuffing/loading into the container	
5. Address where stuffing/loading was carried out	
6. Container No.	
7. Name of the agency and stuffing supervisor	
8. Bill of lading no. and date	
9. Voyage/Vessel no./name	
10. Port of discharge	
11. Country of final destination	
12. Seal no. of the container	
13. Details of lab analysis certificate	No. Dated
14. Details of IOPEPC Certificate of Export	No. Dated

CERTIFICATE

This Pre-shipment/Stuffing Certificate is issued after verifying the Certificate of Quality issued by the authorized laboratory and Certificate of Export issued by IOPEPC.

ANNEXURE- I (contd.)

It is certified that stuffing/loading of the packages/bags of the above consignment has been carried out at the place of sampling. In case of shifting/relocation of the goods, if any, has taken place, the same has been done with the prior consent of this laboratory.

1. The seal numbers of the lots are the same as those at the time of sampling.
2. Stuffing/loading of sesame seeds into the containers has been carried out under the supervision of the authorized official of this laboratory.
3. It is certified that after stuffing/loading, the container has been sealed by the authorized official of this laboratory.
4. It is certified that, to the best of my knowledge and belief, the above information is true and correct in all respects

Signature of the authorized person

Name and designation:

Date and place

Seal of lab

ANNEXURE J

APPLICATION FOR REGISTRATION WITH IOPEPC FOR EXPORT OF SESAME SEEDS TO EU COUNTRIES

To:
Chairman,
IOPEPC, Mumbai

I am an exporter exporting / intend to export sesame seeds to EU countries and want to register my establishment with IOPEPC as per the required procedure. I am already a member of IOPEPC. The desired information is submitted below for your needful.

1. Name of the FBO	
2. Address of the FBO	
3. Address of the Processing unit if owned by the FBO	
4. IEC Code No.	
5. IOPEPC RCMC no.	
6. FSSAI certificate no.	

Signature and Seal of the FBO

Name

Designation

Date and place